

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 12/09/2018

**Misc. Application No.285 of 2018
And
Appeal No.347 of 2018**

Olympic Management and Financial Service Ltd.
42, Gopal Bhavan,
199, Princess Street,
Mumbai – 400 002.

... Appellant

Versus

BSE Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai – 400 001.

... Respondent

Dr. S.K. Jain, Practicing Company Secretary for the Appellant.

Mr. Tomu Francis, Advocate i/b ELP for the Respondent.

CORAM : Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair, Member (Oral)

Misc. Application No. 285 of 2018 in Appeal No.347 of 2018:

1. By this Misc. Application, Appellant seeks condonation of 34 days delay in filing the Appeal. For the reasons stated in the Misc. Application, delay is condoned. Misc. Application is disposed of accordingly.

Appeal No.347 of 2018:

2. After hearing the matter for some time, Counsel for the appellant, on instruction, submits that all payments due to BSE Ltd. and other pending compliances which led to delisting the appellant-company Olympic Management and Financial Service Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE Ltd. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

3. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

12/09/2018
prepared & comapred by-dg